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## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(OS) 553/2007

MR. RAVINDER NANGIA

..... Plaintiff

Through: Mr K Chaturvedi, Adv

versus

MR. VIRENDRA SAHLOT & ANR.

.... Defendant

Through: Mr Raunak Satpathy, Adv for D1
Mr Saurabh Banerjee, Adv for D2
Mr Sudeep Singh, Adv for D3
Mr Akul Mehandru, Adv for D4

This case has been received from the Court of Sh Ashutosh Kumar, Joint Registrar (Judicial)

**CORAM:** 

DR. SATINDER KUMAR GAUTAM (DHJS), JOINT REGISTRAR (JUDICIAL)

% ORDER 12.08.2016

PW1 Sh Ravinder Nangia is present.

Learned counsel for the defendant No.2 seeks adjournment as he has not received any feedback from defendant No.2 who is sick and old age person.

Adjournment strongly opposed by counsel for the plaintiff with the submission that the right of defendant No.2 may be closed and defendants 3 & 4 be directed to cross examine the witness.

In these circumstances, the matter is adjourned on 05.10.2016 at 2:15 PM, cross examination of PW1 by defendant No.2, subject to cost of Rs 2,000/- payable to counsel for the plaintiff within a week and defendant No.2 be ensured to expedite the cross examination of





PW1 failing which defendants 3 & 4 be directed to cross examine PW1. Last opportunity is granted to defendant No.2.

## DR. SATINDER KUMAR GAUTAM (DHJS) JOINT REGISTRAR (JUDICIAL)

**AUGUST 12, 2016** SK